

BY SPEED POST

File No. J-12021/02/2021-JR (efile no 6172)

Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House, Mansingh Road,
New Delhi 110011
Dated the 18th June, 2021

To

The Principal Accounts Officer
Department of Legal Affairs,
Lok Nayak Bhawan, 3rd Floor,
'C' Wing, Khan Market
New Delhi – 110003

Subject: **Central Assistance towards Non-recurring Grants for notification of 55 Gram Nyayalayas in the State of Telangana– regarding.**

Sir,

I am directed to convey the sanction of the President of India for the payment of **Rs. 6,93,00,000/- (Rupees Six Crore Ninety Three Lakhs Only)** (Rs. 6,93,00,000/- towards non-recurring and Rs. NIL towards recurring), as 70% of non-recurring grants (70% of Rs. 18 lakh per Gram Nyayalaya) for Notifying 55 Gram Nyayalayas in the State of Telangana Notified vide Notifications GOM no 4 dated 1/02/2019.

2. As per the guidelines, the Central Assistance for meeting the **non-recurring expenditure** is limited to Rs 18.00 lakhs per Gram Nyayalayas for provision of accommodation, vehicle, office equipment, furniture, computer etc., 70% of the Central Assistance of Rs 18.00 lakhs per Gram Nyayalaya is released / disbursed to the State Government as advance payment for meeting the cost of setting up of a Gram Nyayalaya. Central assistance for meeting the **recurring expenditure** is limited to Rs.3.20 lakhs per *completed year of operation* of a Gram Nyayalaya and released to the States for the first three completed years of operation of the Gram Nyayalaya.

3. The expenditure involved is debitable to Demand No. 64 during 2021-22 under Major Head – 3601-Grants-in-aid to State Governments, Sub Major Head -06-Centrally Sponsored Schemes, Minor Head – 06.101 –Central Assistance /Share, 57-Infrastructure facilities for Judiciary, Detailed Head- 02. – Assistance to State Governments for establishing and Operating Gram Nyayalayas, Object Head-57.02.35- Grants for creation of Capital Assets.

4. The concerned State Government is requested to utilize this amount during the current financial year 2021-22. The details of amount spent by the State Government along-with audit certificate, utilization certificate in the prescribed format (GFR-19A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest & latest by the end of the stipulated period in this regard.

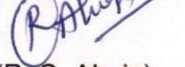
5. In respect of both recurring as well as non-recurring expenditure to the State Governments, the Utilisation Certificate / Statement of Expenditure of the grant received for the purpose shall be furnished by the State Government before any further release of funds is made.

6. The accounts of the State Government in respect of the Grants being released shall be open to inspection by the Sanctioning authority and audit, both by the Comptroller and Auditor General of India under the provision of CAG (DPC) Act, 1971 and internal audit by the Principal Account Office of the Department of Justice, whenever the State Government is called upon to do so.

7. This sanction has been entered in the Register of Grants at Serial No. 06 at page No. 1-2.

8. This issues with the concurrence of Joint Secretary and Financial Adviser (Law) in efile no 6172 *vide* note #16 dated 15/06/2021 and approval of Secretary (Justice) *vide* note #20 dated 16.06.2021.

Yours faithfully,



(R. C. Ahuja)

Under Secretary to the Government of India
Tel/Fax: 011-23072139

Copy to:-

1. Chief Secretary, State Government of Telangana, Hyderabad.
2. Secretary, Law Department, Government of Telangana.
3. Secretary, Finance Department, State Government of Telangana, Hyderabad, with a request to furnish the Utilization Certificate for the amount sanctioned.
4. Registrar General, High Court of Telangana, Hyderabad.
5. Accountant General, State Government of Telangana, Hyderabad.
6. Chief Controller of Accounts (Law), Lok Nayak Bhawan, Khan Market, New Delhi.
7. Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, Janpath, New Delhi.
8. Secretary General, Supreme Court of India, New Delhi.
9. Reserve Bank of India, Central Account's Section, Nagpur, Maharashtra.
10. Deputy Secretary (Finance), Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi.
11. NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
12. Under Secretary (Admin Unit), Department of Justice, Jaisalmer House, New Delhi.
13. Concerned file.
14. Spare Copies-5.



(R. C. Ahuja)

Under Secretary to the Government of India